

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 3**

SERVICE TAX APPEAL NO. 50436 OF 2019

[Arising out of Order-in-Appeal No. 825 (CRM)/ST/JDR /2018 dated 30.07.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur]

HOTEL LABHGARH PALACE

(A unit of Sooraj Sagar Resorts Pvt Ltd.)
N.H.B. Village Chirwa
Distt. Udaipur (Raj)

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL
EXCISE-UDAIPUR**

142_B Sector 11, Hiran Magri
Udaipur, Rajasthan.

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: S/Shri Manoj Kumar & S K Meena, Authorised Representatives

CORAM:

HON'BLE Ms.BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing /Decision : **19/04/2024**

FINAL ORDER No. 55623 /2024

BINU TAMTA

Learned Authorised Representative has submitted that the matter has been settled under the **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and form I and IV have placed on record. The appeal is accordingly, dismissed as withdrawn.

(BINU TAMTA)

MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)

MEMBER(TECHNICAL)